

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A.868 of 1996

Date of Order: 10-7-97.

Present: Hon'ble Dr.B.C.Sarma, Administrative Member.

Hon'ble Mr.D.Purkayastha, Judicial Member.

ASHIS KR.PAUL & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mr.J.K.Biswas, counsel, with
Mr.S.Saha, counsel.

For the respondents: Mr.B.K.Chatterjee, counsel.

Heard on: 10-7-97.

O R D E R

B.C.Sarma,A.M.

Four applicants have filed this instant application being aggrieved by non-selection in the L.G.O.Examination, 1995 held by the respondents. The applicants lodged complaints before the authorities that gross irregularities have taken place in the said Examination and thereafter made an application for retotalling and verification of marks and re-assessment of answer scripts. The applicants also contend that there have been gross irregularities in the matter of re-assessment of some papers and the respondent authorities have disclosed to the applicants wrongly that even after retotalling, verification and re-assessment, there had been no change of marks in the applicants' answer papers, which according to the applicants, is without following established procedure. Being aggrieved, the instant application has been filed with a prayer that the respondents be directed to keep

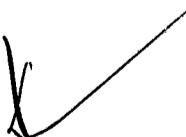
four posts of Postal Assistants vacant and to declare the applicants qualified in the said LGO Examination.

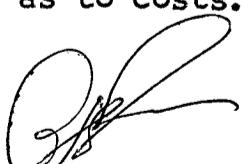
Respondents have contested this application by filing reply.

Respondents contend that there has been no irregularities as alleged by the applicants. It is their contention that the application has been made by the applicants only to cover up their inefficiency in getting themselves qualified in the departmental examination. They have, therefore, prayed for dismissal of the application on grounds of merit.

As directed by the Tribunal, Mr.B.K.Chatterjee, 1d.counsel for the respondents have produced before us answer papers which we have perused. We find that there is neither over-writing in the scripts and in the marks allotted to the applicants nor the marks have been varied which Mr.Biswas, 1d.counsel for the applicant, also examined. We, therefore, find that there is no irregularity in respect of evaluation of the answer scripts of the applicants and it appears that the contentions made by the applicants is totally incorrect. We find that the application has no merit and should be dismissed.

For the reasons aforesaid, we do not find any merit in this application. It is therefore dismissed at ~~its present~~ ^{the} ~~brief~~ ^{admission} stage itself without passing any order as to costs.


MEMBER (J).


MEMBER (A).